

(c) the quantity of cement which has been allotted to West Bengal in the quarter 11/1982 in the context of recent decision of Government on partial decontrol of cement?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) arid (b) A statement indicating the per capita consumption of cement in the various States Union Territories during 1981 is attached at Annexure. Every effort is being made to improve availability and per capita consumption of cement in the country.

(c) In addition to the regular allotment of 1,41,200 tonnes of cement to the State of West Bengal, an additional allocation of 5,170 tonnes of cement was made during the Qr. 11/82 for the development of hill areas in the State.

#### Statement

*Per Capita consumption of cement in the various States/union territories during 1981*

Name of the State	Per Capita Consumption
<b>NORTH</b> (in Kgs.)	
1. Uttar Pradesh . . . .	19.72
2. Rajasthan . . . .	22.64
3. Punjab . . . .	61.49
4. Haryana . . . .	57.04
5. Delhi . . . .	172.21
6. Jammu & Kashmir . . . .	42.13
7. Himachal Pradesh . . . .	31.86
8. Chandigarh . . . .	237.78
<b>TOTAL</b>	<b>32.80</b>

#### EAST

9. Bihar . . . .	18.43
10. West Bengal . . . .	25.95
11. Orissa . . . .	20.44
12. Assam . . . .	17.29
13. Tripura . . . .	20.87

#### Name of the State Per Capita Consumption

14. Manipur . . . .	43.93
15. Meghalaya . . . .	54.22
16. Nagaland . . . .	73.74
17. Arunachal Pradesh . . . .	30.26
18. Mizoram . . . .	34.84
19. Sikkim . . . .	98.10
<b>TOTAL</b>	<b>21.94</b>

#### WEST

20. Maharashtra . . . .	39.97
21. Madhya Pradesh . . . .	24.03
22. Gujarat . . . .	52.30
23. Goa Daman Diu . . . .	105.36
24. Dadra Nagar Haveli . . . .	76.92
<b>TOTAL</b>	<b>38.41</b>

#### SOUTH

25. Andhra Pradesh . . . .	35.11
26. Tamil Nadu . . . .	36.67
27. Karnataka . . . .	30.40
28. Kerala . . . .	40.78
29. Pondicherry . . . .	61.23
30. Andaman & Nicobar Islands	74.47
31. Lakshadweep . . . .	50.00
<b>TOTAL</b>	<b>35.53</b>
<b>TOTAL INDIA</b>	<b>31.87</b>

#### Khadi Products

75. SHRI MANUBHAI PATEL: Will the Minister of INDUSTRY be pleased to state;

(a) what is the policy of Government regarding the purchase of products of the Khadi Commission;

(b) what was the production of Khadi during the years 1979-80 and 1981-82; and

(c) the quantum of Khadi purchased by Government through D.G.S. & D. during the above period and the amount paid for the same?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) Under the current policy of Government, the Director General of Supplies and Disposals awards annual contracts of supply of khadi on a single tender basis to the Khadi and Village Industries Commission, who get production organised through various recognised institutions.

(b) The production of Khadi during the last three years is as follows:

	1979-80	1980-81	1981-82 (Provisional)
Khadi Quantity (Million Sq. Metres)	82.28	91.00	102.34

(c) During the years in question the D.G.S. & D. placed orders (for all Khadi items) for the following values:—

Year	Value of order (Rs. in crores)
1979	5.09
1980-81	4.36
1981-82	3.62

#### Blade industry in India

76. SHRI M. BASAVARAJU: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that 'Gillette', an American Multi-national company has been granted approval to enter blade industry in India against the policy laid down by the Government;

(b) if so, what are the terms of the approval;

(c) whether the said multi-national company is pressing for more favourable terms; and

(d) if so, what is Government's decision thereon?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (d) A letter of intent has been issued to House of Poddar Enterprises for setting up a new undertaking for the manufacture of stainless steel razor blades in technical and financial collaboration with the Gillette Company, USA on the basis of non-resident equity participation besides a royalty and a lumpsum. The approval is also subject to an export obligation of 25 per cent of production every year for a period of five years which may be extended by another five years at the discretion of the Government. While approving the proposal, the well-recognised principles of technological upgradation and export competitiveness were borne in mind.

The request of House of Poddar Enterprises to an increase in the nonresident shareholding and reduction in export obligation has been rejected.

77. [Transferred to the 13th July, 1982.]

#### Representation regarding inefficient functioning of E. S. I. Corporation Uttarakhand Pradesh Region

78. SHRI HARKISHAN SINGH SURJEET: Will the Minister of LABOUR be pleased to state:

(a) whether Government have received any representation regarding inefficient functioning of the ESI Corporation, U.P. Region from the Rashtriya Chemical Mazdoor Congress, Kanpur;

(b) if so, what are the main points of the said representation; and

(c) what steps have been taken by Government thereon?